

resorting to any action contrary to the norms of international conduct and the principles of the UN Charter.

Sir, the Prime Minister as Chairman of NAM has issued a statement which I will like to read in the House first before it goes to the Press.

With your permission, Sir, let me read the Prime Minister's statement :

"India and the entire NAM are profoundly shocked and strongly deplore the US bombings of some cities of Libyan Arab Jamahiriya. These acts are sought to be justified as retaliation for terrorist acts, allegedly committed by Libya. NAM has consistently condemned all forms of terrorism, whether committed by individuals or organised by States. In these particular cases, Libya has declared that it had no relationship with the claims made by the USA linking it to recent terrorist attacks and has declared itself as against all terrorist operations like hijacking of airplanes and the murder of innocents. In view of this, the US attacks on the capital of Libya, including the Presidential Palace in Tripoli, are all the more unjustifiable and deserve condemnation on the part of all the members of the Non-aligned Movement.

As Chairman of NAM I earnestly call upon the US and all others to exercise the utmost restraint and not to do anything to further aggravate the already tense situation in the region. The Non-aligned Movement extends its firm support and solidarity to Libya at this critical hour."

PROF. MADHU DANDAVATE : We would like to have a discussion. You can take the sense of the House. The House will agree.

SHRI BASUDEB ACHARIA : We all agree.

SHRI INDRAJIT GUPTA : There is no objection, I think from the Government on having a discussion.

SHRI BASUDEB ACHARIA : We all agree. There should be no objection.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM (SHRI
H.K.L. BHAGAT) : We will have no ob-
jection to the discussion. Some suitable
time can be fixed by mutual consent.

AN HON. MEMBER : By BAC today.

SHRI H.K.L. BHAGAT : In the mean-
while, we will ascertain some more facts.

SHRI INDRAJIT GUPTA : You fix it
as early as possible.

MR. SPEAKER : We will discuss it; as
you like.

SHRI INDRAJIT GUPTA : Because
this U.S. Sixth Fleet which is off the shore
of Libya has to be withdrawn.

PROF. MADHU DANDAVATE : Let
the discussion be earlier than further preci-
pitation.

[*Translation*]

MR. SPEAKER : You may come to me
and discuss it today.

SHRI BASUDEB ACHARIYA : All
right.

(*Interruptions*)

[*English*]

MR. SPEAKER : Now we take up
Papers Laid.

12.09 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Indian Telegraphs (Amendment) Rules,
1986

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
AND MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAM NIWAS MIRDHA) : I beg to lay on
the Table a copy of the Indian Telegraphs
(Amendment) Rules, 1986 (Hindi and

English versions) published in Notification No. G. S. R. 553(E) in Gazette of India dated the 27th March, 1986 under subsection (5) of section 7 of the Indian Telegraph Act, 1985.

[Placed in Library. See No. LT-2496/86]

Notifications under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (1) G.S.R. 569(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 69/86-Customs dated the 17th February, 1986.
- (2) G.S.R. 570(E) published in Gazette of India dated the 2nd April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 82/86-Customs dated the 17th February, 1986.
- (3) G.S.R. 577(E) and 578(E) published in Gazette of India dated the 3rd April, 1986 together with an 'grape guard' when imported into India for use in the packing of grapes from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

[Placed in Library. See No. LT-2497/86]

12.10 hrs.

TEA (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI

A. K. PANJA) : On behalf of Shri P. Shiv Shankar I beg to move for leave to introduce a Bill further to amend the Tea Act, 1953.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Tea Act, 1953."

The motion was adopted.

SHRI A. K. PANJA : I introduce the Bill.

COAL MINES LABOUR WELFARE FUND (REPEAL BILL)*

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to move for leave to introduce a Bill to repeal the Coal Mines Labour Welfare Fund Act, 1947 and to provide for certain matters incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to repeal the Coal Mines Labour Welfare Fund Act, 1947 and to provide for certain matters incidental thereto."

The Motion was Adopted.

SHRI VASANT SATHE : I introduce the Bill.**

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for a direct express train between Jodhpur and Ahmedabad via Bhildi

SHRI VIRDHI CHANDER JAIN (Barmer) : Mr. Speaker, Sir, I want to draw Government's attention towards the following matter of public importance under Rule 377 :

*Published in Gazette of India Extraordinary Part II, Section 2, dated 15.4.1986.

**Introduced with the recommendation of the President.